

THE SCHEDULE

[See section 13(I) (j)]

- (1) The Payment of Wages Act, 1936 (4 of 1936).
- (2) The Industrial Disputes Act, 1947 (14 of 1947).
- (3) The Minimum Wages Act, 1948 (11 of 1948).
- (4) The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952).
- (5) The Payment of Bonus Act, 1965 (21 of 1965).
- (6) The Contract Labour (Regulation and Abolition) Act, 1970 (37 of 1970).
- (7) The Payment of Gratuity Act, 1972 (39 of 1972).
- (8) The Equal Remuneration Act, 1976 (25 of 1976).
- (9) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 (30 of 1979).